

ITEM NO.11

COURT NO.7

SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 519/2026

COMPETITION COMMISSION OF INDIA

Appellant(s)

VERSUS

SWAPAN DEY & ANR.

Respondent(s)

FOR ADMISSION

Date : 02-02-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) : Mr. N Venkatraman, A.S.G.
Mr. Avinash Sharma, AOR
Ms. Akanksha Kapoor, Adv.
Mr. Devendra Pandey, Adv.
Mr. Jayender S. Chandail, Adv.

For Respondent(s) : Mr. Shyam Divan, Sr. Adv.
Mr. Vaibhav Gaggar, Sr. Adv.
Mr. Pravin Anand, Adv.
Ms. Vaishali Mittal, Adv.
Mr. Siddhant Chamola, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Gitanjali Sharma, Adv.
Mr. Sachin Narayan Dubey, Adv.
Mr. Shubham Arun, Adv.
Mr. Ankur Singhal, Adv.
Mr. Arpith Jacob, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1. Issue notice returnable on 23.02.2026.
2. Dasti service, in addition, is permitted.
3. Mr. Lzafeer Ahmad B. F., the learned counsel waives service of notice for and on behalf of respondent no.2.
4. The observations made in paragraphs 8-10 of the impugned order shall remain stayed from its operation.
5. We will be hearing the parties only on the issue of jurisdiction.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)